

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No.124**  
**(IB)-470(ND)/2019**

**IN THE MATTER OF:**

LIC Housing Finance Ltd.

.... Applicant/petitioner

v.

Durha Vitrak Pvt. Ltd.

.... Respondent

**Order under Section 7 of IBC**

**Order delivered on 07.02.2020**

**Coram:**

**DR. DEEPTI MUKESH**

**HON'BLE MEMBER (JUDICIAL)**

**SH. S.K MOHAPATRA**

**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the petitioner:

Mr. Ahasan Ahmed, Adv. with Mr. A.M. Gahrana, RP

For the Respondent:

Mr. Gaurav Kumar, Adv.

Mr. Krishna Kumar Jha, Adv. for R-3

Mr. Abhishek Pratap Singh for Siemens Pvt. Ltd.

**ORDER**

**CA-177(PB)/2020:-**

This is an application filed by RP under Section 19(2) of the code seeking directions against the non-applicant-respondent no.

1 to 4.

Ld. Counsel appearing for respondent no. 1 to 2 being suspended Board of Directors, accepts notice. Let a copy of the application be served on him. Reply be filed within one week with a copy in advance to the counsel for the RP.

Notice be issued to the non-applicants-respondent no. 3 and 4 for 03.03.2020.

Process dasti as well as through other processes.

List on 03.03.2020.

**CA-2856(PB)/2019:-**

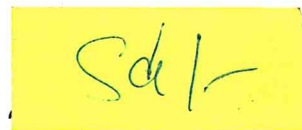
Pleadings are complete. List for hearing.

List on 03.03.2020.



**(S. K. MOHAPATRA)  
MEMBER (TECHNICAL)**

07.02.2020  
Aarti Makker



**(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)**